

(a) whether any assessment has been made of the loss of production in agriculture due to shortage of power in the country during the current year; and

(b) if so, the extent thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHEB P. SHINDE): (a) and (b). The level of agricultural production in a particular year depends on a number of factors including weather, supply of irrigation water, use of important inputs like fertilizers etc. In actual practice, it is very difficult to isolate the precise effect of these different factors on agricultural production. It is, however, a fact that agricultural production was affected to some extent during 1972-73 by shortage of power.

**Average use of Fertilizers per Acre**

1028. PROF. NARAIN CHAND PARASHAR: Will the Minister of AGRICULTURE be pleased to state the average quantity of the chemical fertilizer used per acre in India?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHEB P. SHINDE): Sir, the all-India average consumption of N : P : 205° + K<sub>2</sub> 20 in 1972-73 was 16.86 kg per hectare.

**Irrigated Area in Sugar Factory Zones in U. P. and Maharashtra**

1029. SHRI CHANDRA BHAL MANI TEWARI: Will the Minister of AGRICULTURE be pleased to state:

(a) the percentage of irrigated area in sugar factory zones in U.P. and Maharashtra; and

(b) whether the irrigated area of sugar factory zones in Uttar Pradesh is far below the minimum requirements?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHEB P. SHINDE): (a) The

irrigated sugarcane area in factory zones was 77 per cent in Uttar Pradesh and 100 per cent in Maharashtra during 1971-72.

(b) Yes, Sir.

**Proposal to Amend the Drug Control Act to Prevent Marketing Evils and Ensuring Uniformity in Enforcement**

1030. SHRI VASANT SATHE: Will the Minister of HEALTH AND FAMILY PLANNING be pleased to state:

(a) whether Government are considering the question of amending the Drugs Control Act with a view to preventing marketing evils and ensuring uniformity in its enforcement;

(b) if so, at what stage the proposal stands;

(c) what other measures are proposed to be taken to make the enforcement of the Act uniform and stringent all over the States; and

(d) to what extent the existing system of inspection, control and prosecution is proposed to be restructured and strengthened to ensure effective implementation?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY PLANNING (SHRI A. K. KISKU): (a) The Drugs and Cosmetics Act, 1940, in its present form has sufficient safeguards for prevention of all types of marketing evils and abuses.

(b) Does not arise.

(c) Three Committees had earlier studied the impact of quality control measures in respect of drugs and have made recommendations. The Central Council of Health, which consists of Central and State Ministers had considered their recommendations and suggested certain measures for uniform and stringent enforcement of the Drugs and Cosmetics Act all over the States. The State Governments have been asked to implement these recommendations.

(d) The activities of the State Drug Control authorities are being supplemented by the Central Drugs Inspectors of the